

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**(IB)-894(ND)2019**

**CORAM:**

**PRESENT: MR. L.N. GUPTA  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.10.2019.**

**NAME OF THE COMPANY: M/s. Ram Niwas & Sons V/s. M/s. Palm  
Developers Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: U/s 9 of IBC Code,2016**

**S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE**

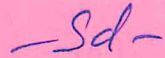
**Present: Mr. Akshay Sharma, Advocate for the Petitioner**

**ORDER**

Notice to the Corporate Debtor vide all modes including through the process of this Bench. Notice be effected on the Corporate Debtor, returnable on 25<sup>th</sup> October, 2019. Dasti. Corporate Debtor be served through its Director. Affidavit of service be filed.



**(L.N. Gupta)  
Member (T)**



**(Ina Malhotra)  
Member (J)**